

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/565(KB)2020  
IA(I.B.C)/1402(KB)2022, IA(I.B.C)/678(KB)2022,  
IA(I.B.C)/1335(KB)2022, IA(I.B.C)/1387(KB)2022,  
IA(I.B.C)/49(KB)2022, IA(I.B.C)/348(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR.  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02<sup>ND</sup> DECEMBER, 2022, 10:30 A.M**

|                  |   |
|------------------|---|
| IN THE MATTER OF | ICICI BANK LTD.<br>VS<br>STONE INDIA LTD. |
| UNDER SECTION    | IBC UNDER SEC 7                           |

**Counsel/Authorised Representative appeared physically/through video conference:**

**For the Applicant in IA 1387 of 2022**

1. Mr. Jishnu Choudhuri, Adv.
2. Mr. Kaushik Banerjee, Adv.
3. Mr. Sayak Chakraborty, Adv.

**For the RP**

1. Mr. Rajarshi Banerjee, Adv.
2. Mr. Sanjai Kumar Gupta, R.P.

**For the Respondent**

1. Mr. Shaunak Mitra, Adv.
2. Mr. Sayantan Bose, Adv. ‘
3. Ms. Madhurima Das, Adv.

**For the Successful Resolution Applicant**

1. Ms. Neha Somani, PCS

**ORDER**

1. Ld. Counsel / Authorized Representative for the parties present.
2. **IA(I.B.C)/348(KB)2022:**
  - a. An adjournment is sought on behalf of the Ld. Sr. Counsel and accordingly this matter is adjourned to **08.12.2022**.
3. **IA(I.B.C)/678(KB)2022:**
  - a. This IA has been filed under Section 19(2) of IBC, 2016 for seeking books and accounts of records and other relevant documents from respondents. We note from the order dated 25.04.2022 that RP had filed IA 13 of 2022 seeking

cooperation from the Suspended Board of Directors. The said application was disposed of in view of the cooperation offered as stated by the RP. It was further mentioned in this matter that if there is no continued cooperation from the Suspended Board of Directors, then the RP can file an application for seeking prosecution under Section 236 of the Code. In view of the above position, we find this IA is absolutely frivolous and wastage of time. Accordingly, this application vide **IA(I.B.C)/678(KB)2022 is dismissed as infructuous.**

- b. A cost of Rs. 25,000/- to be paid by the Resolution Professional from his own sources to be deposited in the Prime Minister's National Relief Fund within a period of one week.

**4. IA(I.B.C)/1402(KB)2022:**

- a. Post this matter on **08.12.2022.**

**Balraj Joshi**  
**Member (Technical)**

**Rohit Kapoor**  
**Member (Judicial)**